

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

25. IA-562/2022 IN C.P. (IB)/1217(MB)2020

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.01.2023**

NAME OF THE PARTIES:

Ajay Hans

Vs.

Reliance Realty Ltd.

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT.

ORDER

The Court is convened through Video Conference.

1. Mr. Dev Upadhyay, Ld. Counsel for the Applicant/Operational Creditor present. Ms. Nelly Mehta i/b NMA Legal, Ld. Counsel for the Respondent present.
2. **IA-562/2022:** This is an Application filed by the Applicant/Operational Creditor for deletion of the name of Respondent Nos. 2 to 6 from the company petition. He submits that Respondent Nos. 2 to 6 are the Directors of the Corporate Debtor, at the time of filing this Petition inadvertently the advocate on record has added the names of the Directors as a parties in the company petition. The Registry is hereby directed to permit the Operational Creditor to amend the cause title deleting the Respondent Nos. 2 to 6. In view of the above, IA-562/2022 is **allowed** and **disposed of**. Counsel for the Operational Creditor is directed to carry out necessary amendment in the main company petition.
3. List this matter for further consideration on **20.03.2023**.

Sd/-

PRABHAT KUMAR
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)